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GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI FINANCE (ACCOUNTS) DEPARTMENT DELHI SACHIVALAYA, I.P. ESTATE: NEW DELHI-02

No. F.3(59)/Fin(T&E)/2005-06/933 kha

NOTIFICATION

Dated: 30.11.2005

No. F.3(59)/Fin(T&E)/2005-06 - WHEREAS the Lt. Governor of the National Capital Territory of Delhi is of the opinion that it is expedient in the interest of general public so to do.

Now, therefore, in exercise of the powers conferred by section 103 of the Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005), the Lt. Governor of the National Capital Territory of Delhi hereby makes the following amendments in the Third Schedule appended to the said Act, namely:-

AMENDMENTS

In the Third Schedule appended to the said Act-

- (1) in the entry no.40, for the words "ELPE Cables," occurring after the words "High voltage cables," and before the words "jelly filled cables,", the words "XLPE Cables," shall be substituted;
- (2) for the entry No. 41A, the following shall be substituted, namely:-

"Information Technology products as per the description in column (2) below, as covered under the headings, or sub-headings mentioned in column (3), as the case may be, of the Central Excise Tariff Act, 1985 (5 of 1986)

Serial	Description	Central
No.		Excise Tariff
		Heading
(1)	(2)	(3)
1	Automatic Typewriter and word processing machines.	8469
2	Electronic calculator capable of operations without an external source of electrical power and pocket size data recording, reproducing and displaying machines with calculating functions (including electronic diaries other than those covered under heading No. 8471) or	8470
3	incorporating a printing device. Automatic data processing machines and units thereof, magnetic or optical readers, machines for transcribing	8471
	data onto data media in coded form and machines for processing such data.	

	Analogue or hybrid automatic data processing machine, Electronic Diaries, Portable digital automatic data processing machine, personal computer, computer systems including personal computers, other Digital automatic data processing machines comprising in the same housing at least a central processing unit and an input and output unit whether or not combined, micro computer / processor, large / mainframe computer, computer presented in form of systems, digital processing units, storage units, input units, output units. Teletypewriter, Data entry terminal, Line Printer, Dot matrix printer, Letter quality daisy wheel printer, Graphic	
	printer, Plotter, Laser jet printer, Key board, Monitor, storage units, floppy disc drive. Winchester / hard disc drives, Removal / exchangeable disc drives, magnetic tape drives, Cartridge tape drive, other units of automatic data processing machines,	
	Uninterrupted power supply units (UPS).	
4	Parts and accessories (other than covers, carrying cases and the like) suitable for use <u>solely</u> or principally with machines of heading No. 8470, parts and accessories of the machines of heading No. 8470, parts and accessories of the machines of heading No. 8471, Headstack, connectors for computer terminals, micro processor for automatic data processing machines of heading No. 8471, reconditioned components of computers, network access controllers.	8473
5	DC Micro motors / Steppers motors of an output not	8501
6	exceeding 37.5 Watts. Parts of goods specified in heading No. 8501	8503
7	Uninterrupted Power Supplies (UPS) and their parts.	8504
8	Permanent magnet and articles intended to become permanent magnet (ferrites).	8505
9	Telephone sets, video phones, line telephone sets with cordless handsets, push button type, rotary dial type, cordless telephones, video telephones / video door phones, apparatus for carrier-current line systems of for digital line system, teleprinters, PLCC equipment, voice frequency telegraphy, modems, multiplexers / statistical multiplexers, routers, X-25pads, High Bit Rate Digital Subscriber Line System (HDSL) Digital loop carrier system (DLC), synchronous digital hierarchy system (SDH), ISDN Terminals Subscriber End Equipment, ISDN Terminal Adapters and parts of the equipments covered by this heading.	8517

10	Microphones, multimedia speakers, headphones,	8518
	earphones and combined microphones/ speaker sets and	
	their parts.	
11	Telephone answering machines.	8520
12	Parts of telephone answering machines.	8522
13	Magnetic tape for recording sound, audio magnetic tape,	8523
	video magnetic tape, magnetic disc, hard disc pack,	32.22
	floppy disc or diskettes, rewritable magneto optical disc	
	including mini disc, CD Recordable, cards incorporating	
	a magnetic stripe, mattresses for the production of	
	records, prepared record blanks, cartridge tape, blank	
	video cassettes 34" U-matic and 1" video cassettes/tape	
	½" video cassettes suitable to work with betacam /	
	betacam SP/M-II S-VHS/Digital S type VCR, 8mm video	
	tapes / cassettes in finished form, 6.35mm (1/4") digital	
	video cassettes and DV tapes suitable to work with digital	
	video camera, blank master disc, blank audio cassettes,	
	audio tape cassettes in finished form (Blank), optical	
	media discs, CD Recordable, CD Rewritable.	
14	Software including Information Technology software on	8524
	any media, video compact disc of educational nature,	
	other video compact discs and digital video discs.	
15	Transmission apparatus (other than apparatus for radio	8525
	broadcasting or TV broadcasting, transmission apparatus	
	incorporating reception apparatus, digital still image	
	video cameras).	
16	Radio communications receivers, radio pagers.	8527
17	(1) Aerials, antennae and their parts.	8529
	(2) Parts of goods specified in heading No. 8525 and 8527.	
18	LCD panels, LED panel and parts thereof.	8531
19	Electrical capacitors, fixed variable or adjustable (preset)	8532
	and parts thereof.	
20	Electrical resistors (including rheostats and	8533
	potentiometers), other than heating resistors.	0.72.1
21	Printed circuits.	8534
22	Switches, connectors and relays for upto 5 amps at	8536
	voltage not exceeding 250 volts, electronic fuses.	
23	Data/Graphic Display tubes, other than TV picture tubes	8540
2.1	and parts thereof.	0544
24	Diodes transistors and similar semiconductor devices;	8541
	photo sensitive semiconductive devices, including	
	photovoltaic cells whether or not assembled in modules	
	or made-up into panels; light emitting diodes; mounted	
	piezo-electric crystals.	

25	Electronic integrated circuits and micro assemblies.	8542
26	Signal generators and parts thereof.	8543
27	Optical fiber cables.	8544 70
28	Optical fiber and optical fiber bundles; optical fiber	9001 10 00
	cables	
29	Liquid crystal devices, flat panel display devices and	9013
	parts thereof.	
30	Cathode ray oscilloscopes, spectrum analysers, cross talk	9030
	meters, gain measuring instruments, distortion factor	
	meteres, psophometeres, network and logic analysers and	
	signal analysers.	

Note.- (1) The Rules for the interpretation of the provisions of the Central Excise Tariff Act, 1985 read with the Explanatory Notes as updated from time to time published by the Customs Co-operation Council, Brussels apply for the interpretation of this entry and the entry number 84 of this Schedule.

Note.- (2) Where any commodities are described against any heading or, as the case may be, sub-heading, and the description in this entry and in entry number 84 is different in any manner from the corresponding description in the Central Excise Tariff Act, 1985, then, only those commodities described in this entry and in the entry number 84 will be covered by the scope of this notification and other commodities though covered by the corresponding description in the Central Excise Tariff will not be covered by the scope of this notification.

<u>Note.</u>- (3) Subject to Note (2), for the purpose of any entry contained in this notification, where the description against any heading or, as the case may be, sub-heading, matches fully with the corresponding description in the Central Excise Tariff, then all the commodities covered for the purposes of the said tariff under that heading or sub-heading will be covered by the scope of this notification.

<u>Note</u>.- (4) Where the description against any heading or sub-heading is shown as "other", then, the interpretation as provided in Note 2 shall apply.";

- (3) in the entry No. 52, the word "etc." occurring at the end thereof, shall be omitted;
- (4) in the entry No. 77, the word "etc." occurring after the words "vegetables and fruits," and before the words "including fruit jams,", shall be omitted;
- (5) for the entry at serial No.171, the following shall be substituted, namely:-

"Tractor tyres and tubes."

This notification shall come into force with immediate effect.

(Dr. Pooja Gupta) Dy. Secretary, Finance (T&E) Copy forwarded for information and necessary action to:-

- 1. The Pr. Secretary (GAD), Govt. of NCT of Delhi with one spare copy for its publication in Delhi Gazette Part-IV (extraordinary) in today's date
- 2. The Secretary, Govt. of India, Ministry of Home Affairs, North Block, New Delhi.
- 3. The Secretary, Govt. of India, Ministry of Finance, Deptt. of Revenue, Jeevan Deep Building, New Delhi.
- 4. The Secretary to Finance Minister, GNCT of Delhi, Delhi Sachivalaya, I.P. Estate. New Delhi.
- 5. The Pr. Secretary (Finance), GNCT of Delhi, Delhi Sachivalaya, I.P Estate, New Delhi.
- 6. The Commissioner, Value Added Tax, Bikri Kar Bhawan, I.P. Estate, New Delhi.
- 7. The Deputy Secretary (L&J), GNCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 8. The Registrar, Sales Tax Appellate Tribunal, Bikri Kar Bhawan, I.P. Estate, New Delhi.
- 9. VAT Officer (Policy), Department of Trade and Taxes, Govt. of NCT of Delhi, New Delhi.
- 10. Guard File.

(Dr. Pooja Gupta) Dy. Secretary, Finance (T&E)